

(6)

C. A. T. Bench, JAIPUR

Date of Order	Orders
26.5.1998	Mr. C.R.Premi, counsel for the applicant Mr. S.K.Jain, proxy for Mr. U.D.Sharma, counsel for the respondents The learned counsel for the applicant wants to withdraw the OA with liberty to file a fresh OA, if need be. Permission is allowed as prayed for. The OA is dismissed as having been withdrawn. A copy of this order be supplied to the parties. <i>[Signature]</i> (Ratan Prakash) Judicial Member

*Recd Cpt
C.R. Premi
26/5/98*

*(AMTANE 9.0)
Recd Cpt
Cpt
28/5/98*

[Faint, mostly illegible text at the bottom of the page, possibly bleed-through or additional notes.]